

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH.

Original Application No. 1262/93.

Shri Preetam Singh & Ors. .... Applicants  
v/s.

Union of India & Ors. .... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,  
Hon'ble Shri R.Rangarajan, Member(A).

Appearances:-

Applicants by Shri A.G.Ahyankar,  
Respondents by Shri R.K.Shetty.

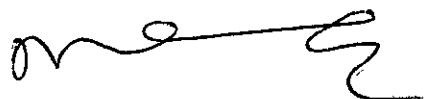
Oral Judgment:- Dated: 25.3.1994.

¶ Per Shri Justice M.S.Deshpande, Vice-Chairman

Heard counsel for the parties. After hearing Shri Abhyankar, counsel for the applicant, we are satisfied that the category to which the applicants belong viz. the Industrial and non-industrial (Technical) Non-Gazetted Officer is covered by the decision of the Bangalore Bench in O.A. No.600/91 decided by the Bangalore Bench of the Tribunal on 6.4.1993. The applicants' grievance is that the applicants were not parties to that decision. However, that is a decision of a coordinate Bench which covers the category to which the applicants belong. If the applicants have a grievance against that Judgment, their remedy will be to apply for a review of that Judgment in accordance with the decision of the Full Bench in John Lucas & Another v/s. Additional Chief Mechanical Engineer (Full Bench Judgments of Central Administrative Tribunals (1986-1989 at page 135). We are not therefore in a position to

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entertain the present Original Application. It is dismissed with liberty to the applicant to pursue the remedy which is otherwise available to the applicants.



(R. RANGARAJAN)  
MEMBER (A)



(M. S. DESHPANDE)  
VICE-CHAIRMAN

B.